

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1795/2004

Wednesday, this the 28th day of July, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri G. A. Singh, Member (A)

Shri Brahm Dev Verma P.No.6404109
Serving as Chowkidar in Group "D" in the
Organisation of 40 Coy ASC (Supply)
type D Meerut r/o 213/4, Sainik Colony
Kaseru Khera, Meerut Cantt.

Applicant
(By Advocate: Shri V.P.S.Tyagi)

Versus

1. Union of India (through Secretary)
Ministry of Defence, South Block
New Delhi
2. The Quarter Master General
QMG's Branch AHQ DHQ
P.O., New Delhi
3. The Director General Supply
and Transport - QMG's
Branch AHQ DHQ P.O.
New Delhi
4. The Commandant
40, Coy ASC (Supply)
Type-D, Meerut Cantt.

Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

By virtue of the present application, the applicant seeks a direction to the respondents to grant the first Assured Career Progression scheme benefit with consequential benefits and to re-fix his pay. He further prays for a direction to the grant of second ACP after he completes 24 years of continuous service. The applicant contends that he has been serving since 1980 and has not earned any promotion.

2. During the course of submissions, learned counsel did not dispute that the applicant has submitted a

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representation to respondent No.3 but decision in this regard has not been taken.

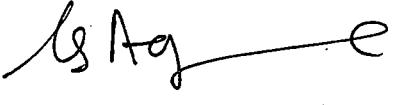
3. When rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice while disposing of the present petition.

4. It is directed that the pending representation of the applicant may be decided preferably within four months of the receipt of a certified copy of the present order and the order so passed should be communicated to the applicant.

5. With this, OA is disposed of.


(S. A. Singh)

Member (A)


(V. S. Aggarwal)

Chairman

/sunil/